

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 705/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for five assets under “Establishment of Fibre Optic Communication System” in Northern Region.

Date of Hearing : 24.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited Ltd.
& 16 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under “Establishment of Fibre Optic Communication System” in Northern Region:
 - Asset -I:** Central Sector Portion of 1030.426 km;
 - Asset-II:** Central sector portion of 2186.339 km;
 - Asset-III:** BBMB portion of 208.438 km;
 - Asset-IV:** Central sector portion of 1646.039 km; and
 - Asset-V:** BBMB portion of 2.35 km



- b. Assets-I, II, III, IV and V were put under commercial operation during the 2014-19 tariff period.
- c. Transmission tariff for Asset-I was determined for 2014-19 tariff period vide order dated 10.8.2016 in Petition No. 189/TT/2015, for Assets-II and III vide order dated 22.9.2017 in Petition No. 125/TT/2016 and for Assets-IV and V vide order dated 22.1.2020 in Petition No. 267/TT/2018.
- d. Separate petition has been filed for determination of tariff in respect of remaining assets covered under the “Establishment of Fibre Optic Communication System” in Northern Region vide Diary No. 157/2021.
- e. Capital cost for all the assets has been claimed after deducting the cost of telecom sharing and the cost of scrap value of the replaced earth wire.
- f. Initial Spares deducted by the Commission in the earlier orders have been added back as the same are within the norms as per overall project basis.
- g. As per the directions of the Commission in order dated 22.1.2020 in Petition No. 267/TT/2018, link wise details of IDC and IEDC has been given in the present petition. Link wise details of delay justification have also been given in the petition.
- h. Actual O&M Expenses incurred during 2014-19 tariff period have been claimed for central portion of the assets.
- i. IEDC deducted in case of Asset-I has been reclaimed as per the APTEL’s judgment in Appeal Nos. 95 of 2018 and 140 of 2018.
- j. Additional information regarding Additional Capital Expenditure has been submitted vide affidavit dated 23.9.2021.
- k. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

